

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR SH. ANIL LAXMAN PANSARE

Criminal Appeal No(s). 704/2019

THE STATE OF UTTAR PRADESH

Appellant(s)

VERSUS

RAJA BHAIYA @ KANHIYA LAL PANDA

Respondent(s)

Date : 02-03-2020 This appeal was called on for hearing today.

For Appellant(s)

Dr. Amol Chitravanshi, Adv.
Mr. Adarsh Upadhyay, AOR

For Respondent(s)

Mr. Ranjan Nikhil Dharnidhar, AOR

UPON hearing the counsel the Court made the following
O R D E R

None appeared for the respondent when called. On 3.12.2019, four weeks' time was granted to the respondent for filing objection/counter affidavit, however, it has not been filed till today. There is neither written application for extension of time to file pleadings in terms of Order V Rule 1(22), Supreme Court Rules, 2013 nor is there oral request to that effect. It appears that the said respondent is not interested in filing counter affidavit and, therefore, opportunity to file counter affidavit stands declined.

Await original record from the High Court and Trial Court. D.O. letter has already been issued. Registry to inform telephonically.

List again on 1.5.2020.

ANIL LAXMAN PANSARE
Registrar